

drawn the attention of local authorities of Government of West Bengal to the unsafe conditions prevailing in certain localities in Asansol coalfield. Government of West Bengal have, declared 25 such area as unsafe, one of which is Raniganj town.

(b) Following this declaration, the Government of West Bengal have enacted the West Bengal restriction on Construction in unsafe areas Act, 1979 for restriction on new construction in areas found unsafe due to operation of mines or other-wise in West Bengal. The act does not visualize evacuation of the area but only prohibits further construction.

(c) Coal extracion under township has been practised in some countries abroad. We have sought services of a specialist from Poland to study the problem and recommend steps to be taken in the matter.

Foreign Collaboration for Manufacture of Phosphates and Allied Products

*502. DR. KRUPASINDHU BHOI : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether some State Government Undertakings have proposed foreign collaboration in the field of manufacture of phosphate and its products even when the technology is available indigenously ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P.C. SETHI) :

(a) No State Government undertaking has proposed foreign collaboration in the filed of manufacture of phosphatic fertilizers.

(b) The question does not arise.

Screening of Indian Films Abroad

*506. SHRI SUBHASH CHANDRA BOSE ALLURI :
SHRI N.E. HORO :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government exercise any control or supervision in the matter of screening of Indian films abroad,

(b) if so, the number of films produced in India which were allowed for screening abroad during 1980-81 ; and

(c) the number of films banned for this purpose and titles of such films ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE) :

(a) to (c) The exhibition of Indian films abroad is governed by the laws of the country in which these films are screened. Apart from approval by the National films Development Corporation of film exp-contracts between Indian Exporters and overseas buyers and passing shipping documents under export canalisation on the basis of approved contracts, there is no other control or supervision on export and screening of Indian Films abroad.

2. The Ministry of External Affairs also pruchases documentary/ Features films for non-commercial pulicity through Indian Missions/ posts abroad. The selection of documentary films by the Ministry of External Affairs to be exhibited by their Missions abroad is broadly guided by the consideration to promote better understanding and appreciation of India and its rich heritage and of various developments taking place in